

GOVERNMENT OF MEGHALAYA  
LAW (A) DEPARTMENT

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ORDER BY THE GOVERNOR

NOTIFICATION

Dated: Shillong, the 11<sup>th</sup> December, 2019.

No.LJ(A)77/2000/Pt/287 – In exercise of the powers conferred under Sub-Section (1) of Section 28 of the Protection of Children from Sexual Offences Act, 2012 (Central Act No.2 of 2012) of the Governor of Meghalaya in consultation with the Chief Justice of Meghalaya is pleased to designate the Additional District & Sessions Judge, East Khasi Hills District, Shillong as the Special Court to try offences under the aforesaid Act in the East Khasi Hills District, Shillong with effect from the date of taking over charge.

This supersedes the earlier notification No.LJ(A)77/2000/Pt./266 dated 2<sup>nd</sup> July, 2019.

*S.K.*

(Smti S.K. Sangma)

Deputy Secretary to the Govt. of Meghalaya,  
Law Department.

Memo.No.LJ(A)77/2000/Pt/287-A,

Dated Shillong, the 11<sup>th</sup> December, 2019.

Copy to :-

1. The Advocate General, Meghalaya.
2. The Registrar General, High Court of Meghalaya, Shillong with reference to her notification Memo.No.HCM.II/184/2015-Estt/6607-A, dated 16th November, 2019.
3. The Accountant General (A&E), Meghalaya, Shillong.
4. The District & Sessions Judge, East Khasi Hills District, Shillong.
5. The Additional District & Sessions Judge, Shillong
6. The Deputy Commissioner, Shillong.
7. The Superintendent of Police (CBI/ACB), Shillong.
8. The Superintendent of Police, East Khasi Hills, Shillong
9. The Director of Printing & Stationery, Shillong for favour of publication of the notification in the Meghalaya Gazette.
10. President, Shillong Bar Association, Shillong.
11. Law (B) Department.
12. D.E.O., L.R. Office, Shillong for uploading the notification in the website.
13. Guard file.

By Order etc.,

*Sangma*

Deputy Secretary to the Govt. of Meghalaya,  
Law Department.

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